

ED-318973124

No.1/1/Misc./2016-CCRG
Government of India

Committee on Content Regulation in Government Advertising
Fourth Floor, Soochna Bhawan, C.G.O. Complex
Lodi Raod, New Delhi - 110003



the 19th May, 2016

Secy,
DS(AC)

To,
The Secretary,
M/o Corporate Affairs,
Shastri Bhawan,
New Delhi.

Sub: Constitution of a Three Member Committee on Content Regulation in Government Advertising - Information reg.

Sir,

As per the directions of Hon'ble Supreme Court of India, a Three Member Committee on Content Regulation in Government Advertising has been constituted by the Government of India (copy of the order is enclosed). The Committee comprises the following persons :

- i) Shri B.B. Tandon, Chairperson
Former Chief Election Commissioner of India
- ii) Shri Rajat Sharma, Member
Chairman and Editor-in-Chief of India TV and
President of the News Broadcasters Association
- iii) Shri Piyush Pandey, Member
Executive Chairman and Creative Director,
South Asia, Ogilvy & Mather

2. The undersigned has been nominated by the Ministry of Information & Broadcasting as **Member Secretary** to the aforesaid Three Member Committee to facilitate its day-to-day functioning.

3. I have been directed to request all the concerned to follow the guidelines prescribed by the Hon'ble Supreme Court of India in its Orders dated 13.05.2015 and 18.03.2016 in the Writ Petition No.13 of 2003 and Writ Petition (Civil) No.302 of 2012.

Thanking you,

Encl: As above.

Yours faithfully,

(N.V. REDDY)

Addl. Director General, DAVP, M/o I&B and
Member Secretary of CCRGA
Tel: 011-24369526

Copy sent
25/5/16

A. ASHOLI CHALAI
Joint Secretary
25/5/16

Pl. get the
guidelines.
25/5

US (KCK)
S/C

26/5/16
ASO(SA)

REPORTABLE

IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

REVIEW PETITION (C) NOS.1879-1881/2015

IN

WRIT PETITION (C) NOS.13/2003, 197/2004 & 302/2012

STATE OF KARNATAKA

...PETITIONER

VERSUS

COMMON CAUSE AND ORS.ETC. ETC. ...RESPONDENTS

WITH

**R.P.(C) NO.1876-1877/2015 IN W.P.(C)
NO.197/2004, R.P.(C) NO.1834/2015 IN W.P.(C)
NO.197/2004, R.P.(C) NOS.2703-2705/2015 IN
W.P.(C) NOS.13/2003, 197/2004 & 302/2012, R.P.
(C) NOS.3191-3193/2015 IN W.P. (C) NOS.13/2003,
197/2004 & 302/2012, R.P.(C)
NOS.3275-3277/2015 IN W.P. (C). NOS.13/2003,
197/2004 & 302/2012, R.P.(C) NO.3259/2015 IN
W.P.(C) NO.197/2004, R.P.(C)
NOS.3674-3676/2015 IN W.P. (C) NOS.13/2003,
197/2004 & 302/2012, R.P.(C) NOS.123-125/2016
IN W.P.(C) NOS.13/2003, 197/2004 & 302/2012.**

ORDER

1. We have heard the learned counsels for all the contesting parties. Upon due consideration, we review our judgment dated 13th May, 2015 passed in Writ Petition (Civil) No.13 of 2003, Writ Petition (Civil) No.197 of 2004

and Writ Petition (Civil) No.302 of 2012 to the extent indicated below:

- (i) The exception carved out in paragraph 23 of the aforesaid judgment dated 13th May, 2015 permitting the publication of the photographs of the President, Prime Minister and Chief Justice of the country, subject to the said authorities themselves deciding the question, is now extended to the Governors and the Chief Ministers of the States.
- (ii) In lieu of the photograph of the Prime Minister, the photograph of the Departmental (Cabinet) Minister/Minister In-charge of the concerned Ministry may be published, if so desired.
- (iii) In the States, similarly, the photograph of the Departmental (Cabinet) Minister/Minister In-charge in lieu of the photograph of the Chief Minister may be published, if so desired.
- (iv) All other observations/directions in the aforesaid judgment dated 13th May, 2015

shall continue to remain in force subject to the above modification.

2. The review petitions are disposed of in the above terms.

.....,J.
(RANJAN GOGOI)

.....,J.
(PINAKI CHANDRA GHOSE)

NEW DELHI;
MARCH 18, 2016.